IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-III

CAA-78/14/(ND)/2017

In the matter of Hitodi Infrastructure Ltd

....PETITIONER

SECTION:

Under Section 14 (1)

Order delivered on 10.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Ritwiz Rishabh, Advocate

For the Respondent/Corporate Debtor:

For the Intervener

515

ORDER

Learned Company Secretary has appeared on behalf of the petitioner and prays for adjournment by a week. Taking into consideration the said request, the matter is adjourned to 15.1.2018.

List on 15.1.2018.

- Sd/-

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 10.1.2018